

कार्यान्वित करने में देरी होने के कारण उत्तर प्रदेश के सीमावर्ती क्षेत्र बलिया जिले के नरही गांव में तेरह व्यक्तियों की हत्या कर दी गई थी ;

(ग) क्या सरकार को पहले ही मालूम था कि बिहार सरकार, जहां राष्ट्रपति का शासन है तथा उत्तर प्रदेश सरकार दोनों सीमा विवाद को बनाये रखना चाहते हैं; और

(घ) यदि हां, तो इस प्रश्न के बारे में केन्द्रीय सरकार कहां तक सक्रिय है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) श्री त्रिवेदी की सिफारिशों को कार्यरूप देने के लिए मई, 1968 में संसद द्वारा बिहार तथा उत्तर प्रदेश (सीमाओं का परिवर्तन) अधिनियम, 1968 अधिनियमित किया गया तदुपरांत नियत सीमा का निर्धारण, जैसा अधिनियम में कहा गया था, किया गया। राज्य सरकार ने, जिसे सीमा स्थम्बों को गाड़ना था, अधिकांश काम पूरा कर लिया था तथा भारत सरकार ने राज्य सरकारों से परामर्श करके सुझाव दिया था कि अधिनियम के अन्तर्गत क्षेत्रों के हस्तान्तरण को 1 अक्टूबर, 1969 से कार्यरूप दिया जायेगा। किन्तु, तब तक अधिनियम की वैधता को चुनौती देते हुए पटना उच्च न्यायालय में कुछ लेख्य याचिकायें दायर की गईं। इन याचिकाओं की पटना उच्च-न्यायालय के खण्ड पीठ द्वारा 24 से 28 नवम्बर, 1969 तक सुनवाई की गई तथा 12 दिसम्बर, 1969 को उम उच्च-न्यायालय में सुनवाई पुनः आरम्भ होगी। अधिनियम के अनुसार आगे की कार्रवाई के लिए इन लेख्य याचिकाओं पर उच्च-न्यायालय के फैसले की प्रतीक्षा करनी होगी।

(ख) उत्तर प्रदेश तथा बिहार सरकारों से प्राप्त सूचना के अनुसार निःसंदेह गंगा नदी के बिहार की ओर स्थित एक क्षेत्र में इस प्रकार की घटना घी थी।

(ग) और (घ). श्री त्रिवेदी की सिफारिशों दोनों राज्य सरकारों द्वारा स्वीकार कर ली गई थीं और जैसा ऊपर बतलाया गया है, इन सिफारिशों को कार्यरूप देने के लिए कानून अधिनियमित किया गया था। जहां तक भारत सरकार को जानकारी है, दोनों राज्य सरकारें इस सीमा-विवाद को यथा-शीघ्र समाप्त करने के लिए उत्सुक हैं।

DEMAND FOR CESSION OF KASHMIR FROM INDIAN UNION BY PLEBISCITE FRONT

***546. SHRI YAJNA DATT SHARMA :**
SHRI BRIJ BHUSHAN LAL :
SHRI SURAJ BHAN :
SHRI JAGANNATH RAO
JOSHI :
SHRI SHARDA NAND :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Plebiscite Front has been working for the support of such demands as cession of Kashmir from the Indian Union;

(b) whether such acts are treated as criminal offences under the provisions of the Unlawful Activities (Prevention) Act, 1967; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). The Plebiscite Front has been demanding the right of self-determination for the people of Jammu and Kashmir State. No action has been considered necessary so far against the organisation.

PROMOTION OF INTERNAL TOURISM

***547. SHRI J. M. BISWAS :**
SHRI INDRAJIT GUPTA :
SHRI VASUDEVAN NAIR :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that promotion of internal tourism has not been given proper attention by Government;

(b) if so, the reasons therefor;

(c) whether Government have worked out any plan to promote internal tourism during the Fourth Plan; and

(d) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The importance of promoting domestic tourism is fully recognised by Government and within the limits of available resources, efforts are made to provide facilities for domestic tourists. In addition, all the facilities available for foreign tourists are available for domestic tourists also.

(c) and (d). We are planning to construct a chain of youth hostels for which a sum of Rs. 25 lakhs is provided in the Fourth Plan. Also, a proposal to extend the benefit of the Hotel Development Loan Fund Scheme to 1 and 2 star hotels at key tourist centres is being processed.

COMMITTEE RE: WORKING OF MUSEUMS IN INDIA

*548. SHRI SITARAM KESRI :
SHRI CHENGALRAYA NAIDU :
SHRI R. BARUA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have appointed a Committee to go into the working of Museums in India;

(b) if so, the composition and the terms of reference of the Committee; and

(c) the time by which it would be finalising its report ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir. Government have appointed a Committee to review the working of only the Central Museums, namely, the National Museum, New Delhi, the Salar Jung Museum, Hyderabad and the Indian Museum, Calcutta.

(b) The composition of the Committee is as follows :—

Chairman

(i) Dr. M. S. Randhawa.

Members

- (ii) Prof. Nurul Hasan, M.P.
- (iii) Dr. H. D. Sankalia.
- (iv) Dr. Moti Chandra.
- (v) Dr. S. T. Satyamurti.

Member-Secretary

(vi) Shri B. B. Lal.

The terms of reference of the Committee are :—

- (i) to review the working of the three Central Museums and to make recommendations for their improved functioning and in particular to suggest measures for improving the security arrangements in the museums; and
- (ii) to review the existing security arrangements of the protected archaeological monuments and sites and to recommend measures for strengthening them.

(c) Government have not prescribed any time limit for the Committee to submit its report. The Committee, has, however, been asked to submit its report as early as possible.

PROGRESS MADE IN SETTING UP OF NEHRU UNIVERSITY, NEW DELHI

*549. SHRI R. K. BIRLA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the progress so far made in setting up the Nehru University in New Delhi;

(b) the total amount so far spent on the administrative wing of the University;

(c) by when the University will be set up; and

(d) what will be the characteristic features of the University ?